

**NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH  
COURT – IV**

30. IA 1439/2023  
IA 1074/2023  
IA 1444/2023  
IA 3268/2022  
IA 3859/2022

In

C.P. (IB)/68(MB)2021

CORAM:

SHRI PRABHAT KUMAR  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **17.05.2023**

Name of the Parties: Beacon Trusteeship Limited  
VS  
Modella Textile Industries Limited

SECTION 60 (5), 43 & 44 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

**ORDER**

**The Court is convened through Video Conference.**

1. Mr. Ayush Rajani, Ld. Authorized Representative for the Applicant/RP present. Mr. Ameya Ranade a/w Neha Chaudhari and Purva Kshatriya, Advocates for the Corporate Debtor / Respondent present. Mr. Nausher Kohli a/w Bhalchandra Palav i/b Bhal & Co. for R3 (EARC) in I.A. 3268/2022. Ms. Abha Patel i/b MDP & Partners in IA No. 1074 of 2023 for the Respondent Nos. 2 and 3 and in IA No. 1444 of 2023 For Respondent Nos. 1, 3 and 4. Ms. Prachi Wazalwar a/w Adv Princi Jaiswal a/w Adv Monica Mayekar and Adv Gaurav M Liberhan for Applicant in IA 3268.

**IA 1439/2023**

Heard the Ld. Authorized representative for the Applicant present.

**Reserved for order.**

**IA 1074/2023**

Ld. Counsel for the Respondent No. 2 & 3 present and seeks time to file reply as well as vakalatnama. Time granted. Ld. Counsel for the Respondent No. 2 & 3 are directed to file reply within two weeks after duly serving the copy to the other side. Remaining respondents may also file reply within two weeks after duly serving the copy to the other side.

**IA 1444/2023**

Ld. Counsel for the Respondent No. 1, 3 & 4 present and seeks time to file reply as well as vakalatnama. Time granted. Ld. Counsel for the Respondent No. 2 & 3 are directed to file reply within two weeks after duly serving the copy to the other side. Remaining respondents may also file reply within two weeks after duly serving the copy to the other side.

**I.A. 3268/2022**

This case pertains to filed by Mr. Grover family who were ordered to considered as home buyers. This application seeks determination of quantum of claim in the case of Edelweiss ARC as admitted by the RP. Ld. Authorized for the RP submits that arguing counsel is pre-occupied in another matter and seeks time. Time granted.

**I.A. 3859/2022**

Ld. Counsel for the RP filed convenience compilation, the same is taken on record.

List this matter on **16.06.2023**.

**Sd/-**

**PRABHAT KUMAR**  
**Member (Technical)**

/NP/

**Sd/-**

**KISHORE VEMULAPALLI**  
**Member (Judicial)**